

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **29.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : State Bank of India
Vs
Coastal Energen Pvt. Ltd.

MAIN PETITION NUMBER : IBA/757/2019

(IA/MA) APPLICATION NUMBERS

IA/2431(CHE)/2023; IA(IBC)/2345(CHE)/2023; IA(IBC)/61(CHE)/2024;
IA(IBC)/719(CHE)/2024

ORDER

Present: Shri. Tushar Mehta, Ld. SG along with Shri. Gopal Jain, Ld. Sr.
Counsel for the CoC.
Shri. T. Ravichandran, Ld. Counsel for the RP along with Shri.
Radhakrishnan Dharamarajan, RP.
Shri. P.H. Arvindh Pandian, Ld. Sr. Counsel for the
Managing/Promoter Director of the Corporate Debtor.
Shri. S. Ravi, Ld. Sr. Counsel for one of the Suspended Directors.
Shri. P. Giridharan, Ld. Counsel for the SRA.

Arguments advanced on behalf of the CoC heard.

List the matter for arguments in rebuttal on the settlement proposal by
Shri. P.H. Arvindh Pandian, Ld. Sr. Counsel on **01.05.2024 at 3.30 p.m.**

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

vs

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)